

SHRI M. VENKAIAH NAIDU (Karnataka) : Sir, under your Chairmanship we have created one more record.

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Shri Vidya Sagar Rao to move the Passport (Entry into India) Amendment Bill, 2000.

THE PASSPORT (ENTRY INTO INDIA) AMENDMENT BILL, 2000.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): Sir, I beg to move:

"That the Bill further to amend the Passport (Entry into India) Act, 1920, be taken into consideration.

Sir, the Indian Passport Act, 1920 provided two provisions, one for entry of those who are coming from outside and another for the exit of citizens from this country. This Passport Act was amended in 1967 and, at the same time, it was renamed as the Passport (Entry into India) Act, 1920. In the Act of 1967, for those who contravene the provisions a deterrent punishment was provided. But as far as the entry of persons into this country is concerned, the penal provisions are meagre. Therefore, it is felt that a deterrent punishment is necessary. Therefore, three amendments are proposed. One is to enhance the penalty stipulated in sub-section 3 of section 3 of the Passport (Entry into India) Act, 1920, that is, to make it "punishable with imprisonment for a term which may extend to five years, or with fine which may extend to fifty thousand rupees, or with both". The second is to incorporate a new section, that is, section 3A, for doubling the penalty in the case of second conviction under the Act.

The third amendment is a minor amendments to Section 4(2) to draw reference to Section 57 of the Code of Criminal Procedure, 1973. In the old Code of Criminal Procedure, the section in regard to arrest was mentioned in section 61. Now it is section 57. With these words, I request the hon. Members to pass this Bill. Thank you.

The question was proposed.

[THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) *in the chair*]

SHRI SANTOSH BAGRODIA (Rajasthan): Mr. Vice-Chairman, Sir, in my opinion, passport is basically the most important identification card. It is an identification card. Therefore, it is the right of every citizen to get a passport. Passport should never be seized or cancelled for any reason whatsoever. I would like to seek certain clarifications from the hon. Minister. Once a passport is issued to a person, what harm will he do? He cannot go out of the country till a visa is given to him. Sir, every week, somebody or the other telephones me and say's, "I am not getting my passport." Sir, they have to go to other countries for treatment. They have to go for education. Some people have to go to other countries for business purposes also. In these days of globalisation, businessmen, exporters, importers, etc. need to go out of the country very frequently. Even the employees cannot go out of the country because they do not have passports. There is the Tatkaal Scheme. But this Tatkaal Scheme is on paper only because they are not issuing passports within 24 hours. They are charging Rs. 3,000/- for issuing a passport under this scheme. This is nothing but blackmailing. Should we have this kind of a situation in the country where a poor man cannot get a passport because he cannot pay Rs. 3,000/-? So every citizen of the country should be given a passport at the same price. Why should there be two prices? Somebody gets a passport in 30 days because he pays a certain amount. Somebody else gets it earlier then 30 days because he pays more. I would request the hon. Minister to make some amendments or issue some guidelines so that passports can be given much faster to everybody. I know that police inquiry is required. Policy inquiry can be conducted simultaneously. If there is something wrong, you can find it out. Thousands and thousands of passports are being issued. There are only a few instances where a passport has been issued wrongly. You can always call back these persons. This is the only point which I wanted to make very seriously. The other amendments are not very important. They are administrative amendments. I do agree that punishment for any misuse should be much more deterrent. With these words, I support the Bill. Thank you.

SHRI B.P. SINGHAL (Uttar Pradesh): Mr. Vice-Chairman, sir, I think there is some confusion. As I can read from the speech of the hon. Minister, we are discussing, the Passport (Entry into India) Amendment Bill, 2000, not the Passport Act. These are two different Acts. The title of the

Act (Act 34 of 1920) is, "An Act to take power to require passports for persons entering British India." The title of the Act is, the Passport (Entry into India) Act, 1920 and we are amending this Act. As such this Act is different from the Passport Act.

[THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) *in the chair*]

Now, why did the need arise? The need arose because of the exodus taking place in the border districts of the country and because people have been entering our country unauthorisedly in large numbers. Besides, the people coming on valid passports are overstaying indefinitely. In 1998 alone, the number of people who overstayed was about 75,000, out of which about 40,000 were Bangladeshis, over 10,000 were Pak nationals, about 7,000 were Afghan nationals and 8,000 were others. Now, overstaying is in defiance of country's visas that were granted to them, and this ought to be made punishable. Apart from that, a large number of these people, particularly, the Pak nationals have disappeared. For years they have remained untraced. And, as the figure stands, in 1999, the number of untraced Pak nationals was 25,000 and 433 nationals of other countries have remained untraced. Now with the penalty being very meagre, they easily defy the visa rules and they remain untraced. Therefore, evidently, the punishment was not deterrent enough. In the present environment, it has become a grave danger to national security. Apart from the fact that these people are all shady people, - otherwise, a *bona fide* visitor need not overstay or he need not become untraced; if a *bona fide* applicant wants to apply for extension, he can apply for the same and he will be granted extension - by overstaying, they indulge in activities which are not *bona fide*, like drug trafficking, smuggling and other trades in illicit arms. This has become a major point of hazard for national security. It is in this sense that the enhancement of punishment has been made necessary. Therefore, I support this Bill. But before I take my seat, I would like to point out two things. One is that I could not find the changed Act, namely, the Passport (Entry into India) Act, in the Parliament library. I believe it will be made available in our library. The second point is, the Objects of this Bill state that it brings it at par with the 1967 Act which provides for punishment. But I am afraid that it does not bring it at par because it is slightly less than what has been provided in the Passport Act of 1967. Section 12 (2) (i) of the Act of 1967 provides: "Whoever, not being a citizen of India, (a) makes an application for a passport or obtains a passport by suppressing the

information about his nationality and (b) holds an old passport or any travel document, shall be punishable within three months for a term which shall not be less than one year - I mark the words 'shall not be less than one year' - or which may extend to five years, and a fine which, again, shall not be less than Rs. 10,000 but which may extend to Rs.50,000." Now if it was brought at par with this, then the minimum punishment of imprisonment/fine prescribed in the Act would have been incorporated in the Bill. So I would plead that either the Object of the Bill should be changed or, at least, it should not read that it has come at par with the Passport Act, that relates to the grant of passports. What we are talking about here is entry into India. In fact, the Passport (Entry into India) Act must have the minimum punishment of imprisonment/fine. Thank you, Sir

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu) : Mr. Vice-Chairman, Sir, here, in India, we do not have any citizenship card which many other countries have. If we had citizenship cards, this menace of illegal immigration could have been checked in time. Some four or five days ago, there was a news item in the press that a person who had indulged in smuggling in another country, after being proved guilty, was beheaded. It was a box-item in the newspapers. I don't want to name that country. That doesn't mean that the same course should be followed here, the other countries are actually considering the smuggling of arms, ammunition and narcotics as a very serious offence, the amendment that you have brought in here in clause 2 is "... punishable with imprisonment for a term which may extend to five years, or with fine which may extend to fifty thousand rupees, or both..." here, the word 'or' is essential. That means, a person can be convicted with a fine of only Rs. 50,000. But according to the Narcotics Act, a person can be convicted in a court of law with imprisonment for five years and above and his property can also be confiscated, which means, the proceeds realised through this criminal act as well as the property can be confiscated under the narcotics Act. But according to the legislation that we are going to enact, that we are going to enact, that is, the passport (Entry into India) Amendment Bill, 2000, the only penalty is a fine of Rs. 50,000. A person may smuggle into India narcotics worth six crores or ten crores of rupees or even six lakhs or five and a half lakhs of rupees, and the judge may feel that a fine of Rs. 50,000 is enough, But, under the Narcotics Act, if the same person is accused of the offence and convicted, his property can also be confiscated. Therefore, I feel, in one sense, the proposed amendment is in conflict with the narcotics Act. I

request the Government to look into this matter. If a person smuggles narcotics, he should be charged under the Prevention of narcotics Act and not under this present Bill. If a person is arrested and charged under the proposed Bill, he will get less punishment and, thereby, it will become some sort of an incentive to indulge in smuggling again and again. Therefore, the Government should look into it again; if, for the same offence, there is more punishment under the other Act, then that Act should be applied. That will be better. Therefore, I feel, it should be amended in such a way; and till it is amended so, I feel, it is not a comprehensive one. In spite of this, I do feel that the spirit behind this Bill is a welcome one. So, I support this Bill.

SHRI LACHHMAN SINGH (Haryana) : Sir, the objection made by Shri Singhal is absolutely incorrect. It is written in the Statement of Objects and Reasons; the entire gamut of the passport can be discussed; there is no rule for that.

मैं तीन चार रोज पहले इसी हाउस के नोटिस में एक बात लाया था कि सिखों के एक ऐसे तबके के साथ बहुत बड़ा इम्तियाज, डिस्क्रिमिनेशन किया जाता है जो ग्रंथी हैं। ढिंडसा साहब बैठे हैं। बहुत बेहतरीन, इंटेलीजेंट आदमी हैं हमारे कौम के अंदर, खुदा परस्त हैं, परमात्मा के मानने वाले हैं, अगर उनको पासपोर्ट चाहिए तो रीजनल पासपोर्ट आफिस उनको इश्यू नहीं करता है। उनका पासपोर्ट दिल्ली आएगा चीफ पासपोर्ट अफसर के पास। वहां से वह होम मिनिस्ट्री को भेजेंगे और वहां चार-चार, छः-छः महीने पड़ा रहता है। वे इश्यू नहीं होते हैं। अब इन्होंने शायद डेढ़ महीने की एक क्लाज बनाई है कि अगर डेढ़ महीने में नहीं आएगा तो उसे इश्यू कर दिया जाएगा।

वाईस चेयरमैन सर, मैं आपकी मारफत कहना चाहता हूं कि हम एक करोड़ से ज्यादा आबादी क्रास कर चुके हैं। आपको क्या दिक्कत है, भारत सरकार को क्या दिक्कत है पासपोर्ट इश्यू करने में? जो बदमाश हैं, स्मगलर हैं उनको जाने दो हिंदुस्तान से बाहर। क्यों गले में जप्फ़ी डालकर रखे हुए हैं उनको? आपको क्या दिक्कत है, क्या प्रॉब्लम है आपके आगे? हमारे देश से निकल जाए तो निकल जाए। वहां विदेश जाएगा। आपको क्या तंगी है? क्यों पासपोर्ट नहीं देते हैं?

सर, पासपोर्ट मिलते हैं। हजारों लाखों रुपए लगते हैं उन पर। इतने बड़े घपले हैं, इतना बड़ा करप्शन है कि सुनकर हैरान हो जाएंगे आप। ऐसे कानून आप बनाते हैं जिनकी कोई परवाह नहीं करता है। अब एक कानून है कि एक डीलर पांच पासपोर्ट दे सकता है। होता क्या है कि सौ-सौ दे देते हैं। अब क्लर्क आ जाता है तो वह डेढ़ सौ रुपए लेता है एक पासपोर्ट पर और वह दे देता है। वह लिख देता है कि डायरेक्ट दिया गया। आप ऐसे कानून क्यों बना रहे हो जिससे करप्शन फैलता है। खुली छुट्टी कर दीजिए कि जो लाइसेंसी हैं उनके मारफत कितने भी पासपोर्ट जमा कराए जा सकते हैं। Why are you encouraging corruption in this Department? Try to remove that corruption, यहां बैठकर एक कलम से आप दूर कर

सकते हैं। मैं 15 साल से हरियाणा सरकार में रहा हूँ। एक करप्शन मैंने अपने महकमें में नहीं होने दिया। मैंने सारे कानून ही बदल दिए। जो फाइल एक दिन रोकता है hold him responsible for that. करप्शन तो वहां फैलता है जहां फाइल रुकती है। जब आपको चार-चार, छः-छः महीने के बाद पासपोर्ट मिलेगा तो करप्शन बढ़ेगा ही। क्यों नहीं दूर करते हैं। जिन लोगों ने जाना है वे बगैर पासपोर्ट के जा रहे हैं। आप उनको कैसे रोकेंगे? ढिंडसा साहब बैठ हैं। उनसे पूछिए रोजाना हजारों नौजवान पंजाब से जाते हैं। कई किश्तियों में डूब गए। तीन-तीन सौ, चार-चार सौ बीघा जमीन बेचकर जमींदार लाखों रुपए दलालों को देते हैं। उनको पकड़िए।

आप यह कानून ला रहे हैं इमिग्रेशन का। लाखों आदमी हमारे देश में आ चुके हैं। कोई बंगलादेश से आ गया कोई कहीं से। कैसे रोकेंगे? क्या हाल हो रहा है? पाकिस्तान से यहां स्मगलिंग भी हो रही है, आर्म्स भी आते हैं। यहां तो आर्म्स हवाई जहाज से गिरा दिए जाते हैं। अब शुक्र है कि 80 साल के बाद जागे हैं। 1920 का एक्ट अमेंड करने जा रहे हैं। 1967 में आया था। अब कब आएगा इसका नम्बर, जब कोई कमजोरी देखेंगे, यह खुदा जाने। लेकिन अपने देश के अंदर जो कुछ हो रहा है उसको संभालिए। बाहर से तो लोग आएंगे। ये रुकते नहीं हैं। अब रोजाना यहां शोर मचता है कि बंगलादेश के बहुत आ गए हैं। दिल्ली के अंदर कहते हैं कि 10,20 या 50 हजार यहां बैठे हैं। आप इनको कैसे रोकेंगे? कत्ल करने में फांसी की सजा मिलती है तो क्या कत्ल रुक गए? अगर आप 5 या 10 साल की कैद करते हैं तो क्या आपका ख्याल है कि इमिग्रेशन रुक जाएगा? उनको संभालिए जो बार्डर पर रखवाले हैं देश के। उनको जगाइए आप कि आप इनको रोकिए। जब तक ये लोग नहीं रोकेंगे चाहे आप 50 साल की या 20 साल की कैद कर दो कोई रुकने वाला नहीं है।

इस देश के अंदर, यहां तो सिवाय घपले के कुछ है ही नहीं। रोना तो इसी बात का है। हर एक आदमी दूसरे को बेईमान कहे जा रहा है। कहता है कि मैं ही ईमानदार हूँ बाकी सारा संसार बेईमान है। मैं ही दूध का धुला हुआ हूँ बाकी सब बेईमान हैं। आप मेहरबानी करके सारे कानून बदल दीजिए। कानूनों का सिंपलीफिकेशन कर दीजिए। यहां तो कानून इतने बोझीदा हो चुके हैं कि सिवाय करप्शन के कुछ है ही नहीं। आप जो कानून बनाते हैं उनको पढ़िए। जब दिक्कत है तो करप्शन फैलेगा। आप पासपोर्ट में कर दीजिए कि आज मैंने एप्लीकेशन दे दी कल को इश्यू हो जाएगा। आपका करप्शन खत्म हो जाएगा। उसमें कुछ नहीं रहेगा। फिर आपको क्या दिक्कत है? हम तो अब एक करोड़ से ऊपर चले गए हैं। खुदा के लिए जो जाना चाहते हैं उनको जाने दें। मैं इसका तो सपोर्ट करता हूँ जो आप बना रहे हैं।

पनिशमेंट कुछ नहीं है। इससे वैसे रुकेगा कुछ नहीं। आपका इमिग्रेशन नहीं रुकेगा जो आप सोचते हैं कि यह रुक जाएगा। लेकिन पासपोर्ट इश्यू करने का तरीका ठीक करें। आज या 24 घंटे के अंदर इश्यू करवाएं, देखिए क्या होगा। हां, एक काम करने का है कि बिना दलालों के हो। लोग बेचारे बिक गए। जमीनें बिक गयीं। आप अमेरिका वालों को कहें कि भाई हमारे हिंदुस्तानियों को वीजा फ्री कर दो। अभी 10-10 लाख रुपए है फिर कोई कीमत नहीं रहेगी। 10-10, 15-15 लाख रुपए देकर कई बेचारे चले गए। कोई रुक गया, कोई मर गया। बुरा हाल है, जो पंजाब और हरियाणा में रहते हैं उनको पता है कि गरीब मां बाप की दुर्दशा हो जाती है। बेचारों ने जमीन बेचकर दे दिया। लड़का भी मर गया पैसे भी मर गए। अब उनका कुछ इंतजाम

कीजिए। यह कानून वगैरह तो आपका यहां से पास हो जाएगा। फील्ड में इसका कोई असर नहीं होगा। फील्ड में तो गाड़ी को सिपाही रोकता है, जुर्माना तो वह करता है। इंस्पेक्टर जनरल बैठा है अपनी कोठी में, कोई पूछने वाला नहीं है।

तो मैं आपसे यही अर्ज करूंगा कि पासपोर्ट इश्यू करने में आसानी होनी चाहिए। I Make it very simple. Fix a time-frame also. If the passport is not issued within 3-4 days, then that officer should be held responsible. He should be responsible. Why are you creating corruption in that? Punish the top people-from Secretary to down below. Otherwise, no development is going to take place. You would simply go on passing legislations; so many Governments have come and gone; so many Governments may come; nothing would happen in this country. It would remain as poor as it is now. Hence, I request the Minister to issue strict instructions to the passport issuing officers to adhere to this. Sikhs should not be discriminated against. Withdraw this order today itself. I would request you to see to it that their application does not come to Delhi.

Why don't you treat them on par with other people? They are more humble, simpler, most educated and most talented. There is a need for them in foreign countries because there are no *Granthis* in the Gurudwaras outside the country, say, in Canada, in America or in England. They are needed over there. People can earn lakhs of dollars there. They would bring the money to our country so that there would be no *bekari* in our country. Kindly do it, please. It is the general feeling of the Sikhs. I am upset about the present order. Why are they being discriminated against? There is no such thing as = ist people of other religions; why only in the case of Sikhs? I do not want to name them. Only the Sikh *Granthis* are being discriminated against. Why is it so? I would like to know whether the Minister knows this. I am sure, he does not know this because it is done by the bureaucrats. The one who is familiar with the Department would not allow people to avail of any facility. I would like to know from the hon. Minister whether he knows about this. I support the Bill, otherwise.

उपसभाध्यक्ष (श्री संताष बागड़ोदिया): गौतम जी बोल रहे थे कि यह बिल(व्यवधान)... मतलब पासपोर्ट तो होम मिनिस्ट्री देती है और होम मिनिस्ट्री का ही यह बिल है?

श्री संघ प्रिय गौतम: नहीं, पासपोर्ट इश्यू करना एक्सटर्नल अफेयर्स मिनिस्ट्री का काम है।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया): क्या होम मिनिस्ट्री नहीं देती है?

श्री संघ प्रिय : नहीं, होम मिनिस्ट्री नहीं देती है।....(व्यवधान)

श्री लछमन सिंह: यह तो मिनिस्टर साहब को पता होना चाहिए।....(व्यवधान)... अभी इनके पास केसेज पेंडिंग पड़े हैं....(व्यवधान)...

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया): होम मिनिस्टर साहब, एक्सटर्नल अफेयर्स मिनिस्टर को बता देंगे।....(व्यवधान)...

श्री बलवन्त सिंह रामूवालिया: जिनको रोकना है उनको होम मिनिस्ट्री रोकती है।

उपसभाध्यक्ष: पासपोर्ट कौन देता है?

श्री बलवन्त सिंह रामूवालिया: एक्सटर्नल अफेयर्स मिनिस्ट्री देती है।

उपसभाध्यक्ष: ठीक है, होम मिनिस्टर साहब बता देंगे।....(व्यवधान)... होम मिनिस्टर साहब, आप एक्सटर्नल अफेयर्स मिनिस्टर को बता दीजिएगा।....(व्यवधान)... धम्मा विरियो जी, आपके पास दो मिनट हैं।

वेन ब्ले धम्मा विरियो (बिहार): सर, यह पासपोर्ट इश्यू करने के काम को एक्सटर्नल अफेयर्स मिनिस्ट्री देखती है। मैं तो इसको पोस्ट आफिस समझता हूँ। असली काम तो होम मिनिस्ट्री करती है। जब तक इन्क्वायरी न हो तब तक एक्सटर्नल अफेयर्स मिनिस्ट्री पासपोर्ट नहीं देती है। इस प्रकार एक्सटर्नल अफेयर्स मिनिस्ट्री तो सिर्फ पासपोर्ट इश्यू करती है। लेकिन हमने देखा है कि पासपोर्ट को इश्यू करने के लिए इसको दो कैटेगरी में बांटा जाता है। एक तो देश के अंदर जो बिजनैस करने वाले लोग हैं, एक हायर स्टडी करने वाले लोग हैं, इन लोगों को तो पासपोर्ट बड़ी जल्दी मिल जाता है। दूसरे देश में गरीब तबके के लोग हैं, जो मिडल ईस्ट में नौकरी करने के लिए जाते हैं, रोजगार के लिए जाते हैं, उनको पासपोर्ट लेने के लिए घर से बाहर और बाहर से घर तक धक्के खाने पड़ते हैं। एक-एक पासपोर्ट के लिए 6-6 महीने, साल-साल भर तक उनको परेशानी उठानी पड़ती है। इस बीच में करप्शन पैदा करने के लिए एजेंट होते हैं और एजेंसियां होती हैं। वे हजारों रुपये ले करके भी टाइम पर पासपोर्ट दे नहीं पाती हैं। मैं एक उदाहरण देता हूँ। हमने एक हफ्ता पहले हाउस में उठाया था कि बंगला देश के चार आदमी बौद्ध भिक्षुओं के नाम पर पासपोर्ट लेकर यहां आए। क्या नाम दिये, एक का नाम बुद्ध रत्न, दूसरे का नाम धर्म रत्न, तीसरे का नाम संघ रत्न और चौथे का नाम आर्य रत्न। ये नाम देकर तीन दिन में पासपोर्ट ले लिए। इनके पास कोई स्कूल सर्टिफिकेट नहीं था, कोई सिटिज़नशिप नहीं थी। मैंने इस बात को होम मिनिस्ट्री को बोला, होम मिनिस्ट्री के ज्वायंट सेक्रेटरी को एक चिट्ठी लिखी, और दिल्ली के पुलिस कमिश्नर को भी लिखा। अभी तक ये चारों आदमी कहां हैं? तीन दिन के अंदर पासपोर्ट ले लिए और पासपोर्ट लेकर गायब हो गए। पासपोर्ट एजेंट के थ्रू लिए। तो यह जो आप कानून बना रहे हैं यह कानून कागज़ में रह जाएगा।

यह कानून कागज में रह जाएगा। होम मिनिस्ट्री को बोलने के बाद, एक जॉइंट सेक्रेटरी ने दिल्ली के पुलिस चिफ को चिट्ठी लिखी, लेकिन आज तक वे उन चारों आदमी कहां हैं, यह पता नहीं कर पाए और जिस एजेंसी के थ्रू यह काम हुआ, उस का भी आप कुछ पता नहीं कर पाए हैं क्योंकि इस में पैसे का बड़ा इनवॉल्वमेंट है। इसलिए आप इस कानून में जो 5 हजार, 50 हजार के पनियमेंट का प्रावधान कर रहे हैं, यह तो कागज में रह जाएगा क्योंकि पासपोर्ट बनाकर आप के घर में दिया जा रहा है। उस के बाद बॉर्डर में जाकर वह क्या कर रहा है, यह न आप को पता है, न हम को पता है। यह इस देश को इंजुरियस कर रहा है। इसलिए आप इसमें चल रहे करप्शन को कैसे रोकेंगे? इस काम में जो पुलिस ऑफिसियल्स, इनवेस्टीगेटिंग ऑफिसियल्स इनवॉल्व्ड हैं, उन के लिए आप क्या कर रहे हैं, उन को क्या पनियमेंट दिया जा रहा है? आप कहते हैं वह बंगलादेश से आएगा या दूसरे देश से आएगा और आप 50 हजार रुपए का पनियमेंट दे देंगे और जेल में भेज देंगे, लेकिन आप के घर का चूहा जो आप की दीवाल को काट रहा है, उस के लिए आप ने क्या प्रावधान रखा है? मैं कहता हूं कुछ प्रावधान नहीं रखा है। मैं मंत्री जी से कहना चाहता हूं कि आप इस अमेंडमेंट में आपने घर के चूहे के ऊपर भी कुछ अंकुश रखिए, उस को पकड़ने के लिए भी कुछ प्रावधान रखिए जोकि आप को बहुत बड़ा नुकसान पहुंचा रहा है। जो ब्राइब ले रहे हैं और ब्राइब के लिए एनकरेजमेंट दिया जा रहा है, विदेशी आकर हमारे देश से पासपोर्ट लेकर चले जा रहे हैं और बॉर्डर में जाकर आई0एस0आई0 के लिए काम कर रहे हैं, इस बारे में आप ने क्या प्रावधान किया है? मैं कहता हूं कुछ नहीं किया है। आप सिर्फ गरीब आदमी को फंसा रहे हैं। उन को पासपोर्ट नहीं मिलता क्योंकि इंकवायरी में रिपोर्ट बढ़िया नहीं है। सर, सिखों के बारे में चिल्ला-चिल्लाकर कहा जाता है कि वे किसी जगह नहीं जा सकते, वे अपने बच्चों को देखने अमेरिका, कनाडा नहीं जा सकते जहां उन के बच्चे काफी सालों से सैटल हो गए हैं। उन बच्चों को मिलने के लिए उन के दादा-परदादा नहीं जा सकते। उन बूढ़े लोगों को पासपोर्ट नहीं दिया जाता है जब तक कि होम मिनिस्ट्री का क्लिअरेंस न हो। क्या भारत में जन्म लेना सिखों के लिए कुसूर है? यह कुसूर नहीं है बल्कि इस देश के लिए सिखों ने बहुत बलिदान किया है। उन के बलिदान को स्मरण कर आप को ऐसा कानून बनाना चाहिए कि भारत की एकता बढ़े, सब के साथ बराबर का सुलूक हो और सौतेला व्यवहार न अपनाया जाए। मंत्री जी, जो आप कह रहे हैं, इस से देश को लाभ नहीं होगा। यह देश में आपस में बैर पैदा करेगा। इसलिए मेरा आप से अनुरोध है कि हमारे बौद्ध भिक्षुओं का नाम बदनाम करने के लिए मैं ने जिन चार लोगों का ऊपर नाम लिया है, उन के बारे में पता किया जाए। सर, मैं ने एक्सटर्नल मिनिस्ट्री के राज्य मंत्री पांजा साहब को भी लिखा है, इन का अभी तक पता नहीं चला है कि ये चार आदमी कहां हैं और किस एजेंट ने इन की मदद की, लेकिन अभी तक मुझे कोई रिपोर्ट नहीं मिली है। थैंक्यू वैरी मच।

SHRI V.V. RAGHAVAN (Kerala): Sir, I support this Bill. I would like to draw the attention of the hon. Minister to a very genuine complaint which we, the elected representatives, often receive. Sir, when a person receives an intimation for taking up a job abroad, he has to get a passport immediately. He has to get visa also. When the Regional Passport Office is approached with that letter, there must be some provision to give a

passport to that person immediately. Sir, the delay takes place due to police verification. The police verification is a must. But in these days of IT revolution, what is the need for one month for doing police verification? We have a network system working in all the police stations everywhere in all the States. There must be some directive from the hon. Minister that in such cases where a person appears with certain documents for a job abroad, he should be given the passport as soon as possible. This is the first problem we are faced with. I do not know how many other MPs are faced with this problem. Normally, when we give a letter to the Passport Officer that he is a genuine citizen and that there is no criminal case against him, he should be given the passport immediately.

Now, that is why it is taken away. So, you must find out some provision. In genuine cases, certain provisions must be there for giving passport immediately. Without a passport, a person cannot get the visa also. So, when delay takes place, then the job opportunity is lost. Think about it. Another point that I have to make is, so many fake passport agencies are there. Even in New Delhi, a large number of fake passports have been detected; that too from persons connected with the passport office. That is the only way to make fake passports. Some serious steps must be taken to prevent such fake passports from being used. Issue of a genuine passport is being delayed, but a fake passport is easily got. That should be dealt with strongly. Thank you.

SHRI N. THALAVAI SUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I have a clarification to seek regarding this Bill. The Passport (Entry into India) Amendment Bill, 2000 and the Indian Passport Act are two separate acts. The entry into India and exit of persons from India is governed by the Passport (Entry into India) Act, 1920. My learned friends have spoken about the inordinate delay which occurs due to the police enquiry. Even though this Bill comes under the Home Ministry, we find that the application is sent immediately to the police officer. Inordinate delay occurs when there is no cooperation between the police officers and the Regional Passport Officers. Normally, there is an interaction between the police officers and the passport officers. Till date, there is no circular, either from the Regional Passport Office or the Home Minister. If the Home Minister can give instructions to the police officers to expediate the verification, it would be good. I have only one clarification to seek from the Minister. I am supporting these three amendments. The clarification I want to seek is; all

the Members feel that the inordinate delay in the issue of passport is only due to the police officers. Being the Home Minister, kindly tell your officers or send a circular to your officers to cooperate with the passport officers. Whenever any application is filed before the passport office, it directly goes to the Superintendent of Police. This is the normal procedure. My request is, once in every six months or once every year, at least there must be an interaction between the Superintendent of Police and the Regional Passport Officers. Then the delay would be avoided. Secondly, if there is a delay of one or two days, it will not reach the concerned Commissioner of Police or the District Superintendent of Police. We have visited a lot of passport offices. The same problem is there everywhere; Cochin, Trivandrum and Chennai. Even though a letter is sent to the Superintendent of Police or the Commissioner of Police, they never respond to the Regional Passport Officers. I request the Home Minister to kindly send a circular to all the police officers to interact with the Regional Passport Officers once every six months or once every year. With these words, I support the Bill. Thank you.

श्री सतीश प्रधान (महाराष्ट्र): उपसभाध्यक्ष महोदय, मैं केवल 3-4 बिंदुओं की ओर ही मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। पहली बात तो यह है कि पासपोर्ट मिलने में बहुत दिक्कत होती है, देरी से मिलता है और इसमें बहुत समय लगता है। पासपोर्ट इश्यू करने की जो व्यवस्था आज की तारीख में है, जरा आप उसमें कुछ सुधार लाने के बारे में सोचिए। एक बार आप पासपोर्ट ऑफिस जाकर वहां लोगों का क्या देखिए तो शायद आप इस दिशा में कुछ करने के बारे में सोचिएगा।

आप फाईन बढ़ा रहे हैं और 5 साल भी कर रहे हैं। मेरा सुझाव यह है कि दोनों ही कर दीजिए। यह देश के साथ खिलवाड़ करने की जो साजिश चल रही है, उसको ध्यान में रखते हुए आप जितना कर सकते हैं, उतना कीजिए। आज तक आप इसमें सुधार नहीं कर सके लेकिन आगे के लिए जरूर सोचिए और कुछ कड़े प्रावधान कीजिए। म्यूनिसिपैलिटी के अंदर जब कानून बनाया जाता है तो उसमें कंटीन्युअस ऑफेंस करके पकड़ा जाता है और उसमें कंटीन्युअस ऑफेंस का प्रोविजन रहता है, अगर इस मामले में भी आप उस ढंग से कुछ सोच सकते हैं तो जरूर सोचिए।

एक बात मैं और बूझना चाहता हूँ, शायद मेरा ज्ञान कम है, आप इस पक प्रकाश डालिएगा। आपने इस बिल का नाम दिया है **Passport (Entry into India) Amendment Bill, 2000**. महोदय, हमें आज स्वतंत्रता मिले हुए 50 साल हो गए हैं, फिर भी अभी तक यही नाम चल रहा है। जब यह ऐक्ट बना था 1920 में, तब यह ठीक था क्योंकि ब्रिटिश लोग पासपोर्ट देते थे। अब तो हम लोग पासपोर्ट दे रहे हैं, भारत सरकार पासपोर्ट दे रही है, इसलिए अब हमें **Entry into India** कहने की क्या आवश्यकता है, यह मेरी समझ में नहीं आया। आप इस पर

अवश्य प्रकाश डालें। मुझे लगता है कि यह Entry into India शब्द निकाल देने चाहिए। धन्यवाद।

श्री बलवन्त सिंह रामूवालिया (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, गृह मंत्री जी यहां बैठे हैं, मैं इनसे 3-4 बातें पूछना चाहता हूं। महोदय, इस देश की एकता और अखंडता को सुरक्षित रखने के लिए यह संशोधन विधेयक लाया जा रहा है। मैं एक गंभीर मसले की ओर गृह मंत्री जी का ध्यान आकर्षित करना चाहता हूं और वह यह है कि हमारे गृह मंत्रालय ने जिद्दी रवैया अख्तियार कर रखा है। विदेशों में 1984 के ब्लू स्टार ऑपरेशन के दौरान वहां के अफसरों ने अंधाधुंध तरीके से कुछ सूचियां तैयार कीं, जिनकों ब्लैक लिस्ट सूची कहते हैं। इनके कारण विदेशों में बसे हुए 14,000 सिख भारत नहीं आ सकते थे। आहिस्ता-आहिस्ता वे सूचियां कम होती गईं लेकिन आज भी वे सूचियां मौजूद हैं। श्री कुलदीप नैयर यहां बैठे हुए हैं, वे ब्रिटेन में भारत के उच्चायुक्त रहे हैं और सिंघवी साहब भी यहां बैठे हैं, हम लोग इन लोगों से इस सिलसिले में मिलते रहे और मैंने 15 वर्ष तक इसके लिए संघर्ष किया है। अब 21वीं सदी शुरू हो गई है। महोदय, हर प्रधानमंत्री अमृतसर जाकर कहता है कि “सिक्खों, पंजाबियों, ब्लू स्टार ऑपरेशन के ज़ख्म भूल जाओ”। अरे, आप सूची बनाकर बैठे हैं, आप भूल गए क्या? पहने आप भूलो। आप उनको कहते हो कि भूल जाओ। वे बेचारे तो अपने बच्चों को साथ लेकर यहां आते हैं और उनको स्टोरी सुनाते हैं कि भारत ऐसा है, वहां जरूर जाइए और यहां उनके साथ क्य सुलूक होता है?

एक और बात मैं कहना चाहता हूं कि बी.जे.पी., शिव सेना, सी.पी.एम, सी.पी.आई., कांग्रेस, अकाली दल, डी.एम.के., अन्ना डी.एम.के., आर.जे.डी, इन दलों के 33 एम.पीज ने आपको लिखकर भेजा है कि जो बाहर आदमी बैठे हैं, आज 16 बरस हो गए हैं, कुछ सुनो उनकी बात। क्या गुनाह किया? उन्होंने कुछ नहीं किया। मेरी बात दूर चली जाएगी। हो सकता है उन्होंने किसी प्रधान मंत्री की फोटी जला दी हो, हो सकता है ब्लू स्टार के बाद उन्होंने कुछ कर दिया हो। उन्हें आप आने नहीं देते। माफ करना कभी बादल साहब और बरनाला साहब ने संविधान जलाया था। वह तो मंत्री हैं और जिन्होंने सिर्फ फोटो जलाई है उनको इंडिया नहीं आने देते। इससे कड़वापन बढ़ रहा है। विदेशों में जितने दूतावास हैं...(व्यवधान)...

श्री संघ प्रिय गौतम: बादल साहब और बरनाला साहब इस हाऊस में नहीं हैं इसलिए उनका नाम निकाल दिया जाए।

श्री बलवन्त सिंह रामूवालिया: छोड़िए, मैं नाम नहीं लेता। कुछ नेताओं ने संविधान जलाया वे मंत्री और मुख्य मंत्री बन गए। तो मैं पूछना चाहता हूं कि उन विदेशियों ने क्या गुनाह किया है। ब्लू स्टार ऑपरेशन के लिए सभी प्रधान मंत्री कहते हैं कि भूल जाओ। पहले उनकी संख्या 350 थी, अब 497 हो गई। बढ़ती जा रही है। वह कह रहे हैं कि हम भारतीय हैं। बहुत से नेता उनमें अकाली दल बादल के केनेडा में, अमेरिका में मेंबर हैं, नेता बन गए हैं और उस बात को भूल गए हैं मगर आप भूलते नहीं हैं। 33 एमपीज ने चिट्ठी लिखी परन्तु कोई कार्रवाई नहीं, विदेशी दूतावास लिख रहा है इनको पासपोर्ट दे दीजिए, मगर कोई कार्रवाई नहीं। मैं एक और गंभीर बात कहता हूं कि बहुत से भारतीय मूल के मेयर, डिप्टी मेयर, भारतीय मूल के एमपी0,

विदेश में भारतीय मूल के एम0पी भी कहते हैं इनको आप भारत जाने दो, उनकी भी नहीं सुनते। आखिर इतनी जिद क्यों पकड़ी है? आप इस आग को जलते रहने देना चाहते हैं। यह बहुत बड़ा देश है एक अरब लोगों का। ढाई करोड़ भारतीय मूल के लोग बाहर हैं, उनको आप यहां आने दीजिए। अब आपने एक नई बात कर दी है कि अब जो आदमी इंडिया आएगा भारतीय मूल का विदेशी पासपोर्टधारी इंडिया का वीजा लेकर उसको 14 दिन के अंदर-अंदर एस0एस0पी0 के दफ्तर में जाकर बताना होगा कि मैं आ गया हूं और जाते वक्त बताना पड़ेगा कि मैं जा रहा हूं। पहले ऐसा होता था कि अगर भारतीय मूल का व्यक्ति आ रहा है और उसके 16 वर्ष तक के दो बच्चे हैं तो एयरपोर्ट पर ही छः महीने का वीजा फ्री मिल जाता था। अब पता नहीं क्या हो गया आपको, अपने छः महीने से कम करके टेन्योर 15 दिन कर दी है और 1350 रुपए फीस लगादी है। चार, पांच व छः महीने का एक बच्चा जो भारतीय मूल के व्यक्ति के यहां पैदा हुआ और वह यहां अपने नाना, नानी के गांव मिलने आया है, आप उसको एस0एस0पी0 के यहां पेश करेंगे तो क्या मुंह दिखाएंगे कि छः महीने का बच्चा एस0एस0पी0 के पेश हो रहा है एक्सटेंशन के लिए। इस चीज को दोबारा खोलिए। गृह मंत्री जी, एयरपोर्ट पर बेइज्जती अलग होती है क्योंकि पासपोर्ट में उसका नाम डिफेस हो गया। खाना खाते वक्त हाथ लग गया तो डिफेस हो गया तो फिर कहते हैं कि चलिए थाना। पांच महीने की छुट्टी होती है, आठ महीने तक अदालत में केस पेश नहीं होता। चीफ जुडिशियल मजिस्ट्रेट के यहां जाकर देखिए कि वहां 1400 केस दो वर्ष में आए हैं। अंधेर मचा हुआ है। इस मामले में आपकी मरजी है। सत्ता तो आती जाती रहती है। लेकिन आप इस पर फूल-फलेज्ड इंक्वायरी कराइए और पार्लियामेंट के पांच मेंबर्स —कुलदीप नैयर जी को ले लीजिए, डी0एम0के0 और अन्य पार्टी से एक-एक एम0पी0 लेकर विदेश भेज दें दो महीने के लिए। वहां जाकर वे आपको बताएं कि कितना तूफान खड़ा हो गया है, वे लोग कैसे चीख रहे हैं, फिर भी वे भारत को प्यार कर रहे हैं और हम उनको प्यार करने से रोक रहे हैं। इस तरफ ध्यान दीजिए।

आखिर में, मैं एक बात जरूर कहना चाहता हूं कि इसकी इंक्वायरी कराइए। यह शिकायत है, मैं बहुत झिझक से कहता हूं कि हम गैर-जिम्मेदाराना बात करने वालों में नहीं हैं। अंडर दि टेबिल पैसे चलते हैं विदेशों में। यहां से दो-दो वर्ष क्लीयरेंस नहीं जाती। क्लीयरेंस तांगे वगैरह से जाती है जिसको पहुंचने में दो वर्ष लग जाते हैं।

मौलाना ओबेदुल्ला खान आजमी: एस0एस0पी0 के यहां हाजिरी का भी यही मतलब है।

श्री बलवन्त सिंह रामूवालिया: मेरी आपके माध्यम से भारत सरकार से अर्ज है कि पासपोर्ट न जारी होना और एयरपोर्ट पर अप्रवासी भारतीयों से दुर्व्यवहार, दूतावासों में अंडर दि टेबिल काम चलना और यह 14 दिन की शर्त और 6 महीने की वापिस लेना और सिखों की सूची बनाकर उनको आने ही नहीं देना।

मैं खुद 15 आदमी लाया हूं और ये 15 के 15 वापस जाकर एंटी खालिस्तानी हो गए। जो यहां आता है वह जाकर एंटी खालिस्तानी हो जाता है। माननीय आडवाणी साहब ने मेरे साथ इसी हाउस में सहमति प्रकट की थी। मैंने यह कहा था कि जो दूरी है, जो खिला है, जो रंज है

वह दूर होना चाहिए। जो आदमी कनाडा से भारत आता है वह यहां पर देखकर जाता है कि यहां पर तो खालिस्तान है ही नहीं। वह वहां जाकर ऐसा ठंडा हो जाता है जैसे सर्दी में सांप रास्ते में ठिठुरकर बैठ जाता है। आप क्यों नहीं कुछ करते। आप एजेंसियों से बाहर निकलिए। आप हर बात एजेंसी की मत मानिए। आप 11 एम.पी बैठा दें और बाकी एजेंसी के आदमी बैठा दें और उनमें बैठकर बातचीत होनी चाहिए। इतने शब्द कहकर मैं अपनी बात समाप्त करता हूं। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया): रामूवालिया जी आपने बताया है कि जब यहां हिन्दुस्तान में वापस आते हैं, अपने देश में आने के लिए भी इमीग्रेशन में स्टाम्प लगवानी पड़ती है। मंत्री जी, उसके लिए भी कभी कुछ करेंगे। श्री जीवन राय।

श्री जीवन राय (पश्चिमी बंगाल): धन्यवाद उपसभाध्यक्ष जी। मैं इस बिल का सपोर्ट कर रहा हूं। इसके संबंध में मेरे दो-तीन निवेदन हैं। ग्लोबलाइज्ड वर्ल्ड में डालर मूवमेंट अनरेस्ट्रेक्टिड है, सामानों का मूवमेंट अलरेस्ट्रेक्टिड है तो जाने के मूवमेंट में रेस्ट्रिक्शन किसलिए है? रेस्ट्रिक्शन दो-तीन रास्तों में होती है, एक तो पासपोर्ट में डिले। पासपोर्ट का जो भाव है, प्राइस है, उसकी जो फीस है उसको बढ़ाना चाहिए। वीसा में भी रेस्ट्रिक्शन होती है। हम लोग कमजोर देश के हैं। हम लोगों को कोशिश करनी चाहिए कि जाने का जो रेस्ट्रिक्शन है वह धीरे-धीरे कम होना चाहिए। इसके लिए भी कोई उपाय करना चाहिए। पासपोर्ट बनाने में टाइम लगता है, पुलिस वैरिफिकेशन में टाइम लगता है। पुलिस वैरिफिकेशन थाने से होती है उसमें भी बाबू और अधिकारी देर लगाते हैं। हरेक थाने में चार्ट है, एक रेट फिक्स है, यह सारे हिन्दुस्तान के हर थाने में है पासपोर्ट की क्लियरेंस के लिए लिस्ट है। आप उस लिस्ट को हटा नहीं पायेंगे। वह लिस्ट मेरे स्टेट में भी है।

...(व्यवधान)...

श्री संघ प्रिय गौतम: आपको कैसे जानकारी है, क्या आपने कभी कुछ दिया है?

श्री जीवन राय: आप आंख मूंदकर चलते हैं, आप आंख बंद करके चलते हैं तो अलग बात है। मैं तो आंख खोलकर चलता हूं। ये सारी बातें होती हैं। पुलिस वैरिफिकेशन के लिए रेट फिक्स है। हमारे यहां इसके लिए कोई मैकेनिज्म निकालना चाहिए जिस मैकेनिज्म के जरिए से एक चैकिंग होनी चाहिए। मैकेनिज्म के जरिए से रेस्ट्रिक्शन भी कम होगी। हो सके तो पुलिस वैरिफिकेशन को पैडिंग रखकर टेम्परेरी पासपोर्ट तुरन्त जारी कर देना चाहिए। कभी-कभी हम एमपीज को भी पासपोर्ट बनवाने में मुश्किल होती है। उधर लोकल में पासपोर्ट नहीं मिलता है तो फिर दिल्ली में आते हैं किसी डेलीगेशन को लेकर के, दिल्ली के एग्ज्रेस के लिए, टेम्परेरी पासपोर्ट बनवाने के लिए। इसलिए आप कोई सिस्टम बनवाइए जिसमें जल्दी से जल्दी पासपोर्ट मिल जाए।

दूसरी बात यह है कि हमारा जो पड़ोसी है उसके साथ हमारा तनाव है। पाकिस्तान के साथ तनाव है। लेकिन हम लोगों को कोशिश करनी चाहिए कि म्युचल जो एकसचेंज आफ व्यूज हैं वह होना चाहिए, पाकिस्तान के साथ, बंगलादेश के साथ, म्यांमार के साथ, अगल-बगल के पड़ोसियों के साथ जो मूवमेंट चल रहा है वह ज्यादा होना चाहिए तभी पालिटीकल साल्युशन में हमें आसानी होगी। यह तभी होता है जब एक दूसरे के यहां डेलीगेशन जाये। जैसे- पोलिटीकल

पार्टीज का डेलीगेशन, ट्रेड युनियन का डेलीगेशन, किसान सेवा का डेलीगेशन ऑफ डिफरेंट आर्गनाइजेशन्स। वीसा भी रेस्ट्रिक्ट हो जाता है। पाकिस्तान तो उधर से वीसा देता ही नहीं है कभी-कभी इधर से भी वीसा में प्रॉब्लम हो जाती है।

इसलिए एक मकैनिज्म आप बनाइए। अगर जरूरत हो तो जो सार्क कंट्रीज हैं, वहां जो कमेटी है, उस कमेटी में बात करिए और जो पीपुल रिप्रेजेंटेटिव हैं, जो डेलीगेशन हैं, जो मास ऑरगनाइजेशन्स हैं, जो डेमोक्रेटिक ऑरगनाइजेशन्स हैं, उन लोगों के विषय में एक म्यूचुअल ऐग्रीमेंट के जरिए रिकार्ड रिलीज करना चाहिए तब इस लैवल पर, शायद पॉलिटिकल लैवल पर भी सॉल्यूशन निकालने में थोड़ी आसानी होगी। यह मेरे दो-तीन ऐक्सपीरियेंसिज, हमारी जो कान्फ्रेंस होती हैं, जिसमें हम भाग लेते हैं, उसके आधार पर मैं कह रहा हूं। **Pakistan never issues visas. It has to come in a different way.** कभी कभी हमारी तरफ से भी वीजा रिलीज करने में कुछ प्रॉब्लम होती है। इसलिए मेरे दो सुझाव हैं। एक तो पासपोर्ट फ्री नहीं तो लिटल बिट अनरिस्ट्रिक्ट करिए और एक मकैनिज्म निकालें ताकि जल्दी पासपोर्ट मिल जाए और दूसरा आप टैम्पोरेरी इंटरमीडिएट पासपोर्ट दे सकते हैं, विद सम रिस्ट्रिक्शंस, आप इसे रिलीज कर सकते हैं। यह दो बातें हैं। इतना कहकर मैं सपोर्ट करता हूं और आपको धन्यवाद देता हूं।

SHRI H.K. JAVARE GOWDA (Karnataka) : Mr. Vice-Chairman, Sir, I thank you for giving, me an opportunity to speak on this Bill. The sole object of this amendment is to punish those who violate the Passport Act. That is the sole object of this amendment. Sir, the earlier prescribed punishment was three months or five months. Now, it is said that it has been enhanced to five years or with a fine. I strongly recommend that there should not be only fine; imprisonment should be made compulsory. Only then will the purpose of this amendment be served. Otherwise, those who practise in the courts of law will see the real test of application of this law. They will plead for a lenient view also. Sir, when the option of prescribing a fine is there and imprisonment is not made compulsory but made only mandatory, usually the courts will be inclined to award fine only. I feel, that will not serve the purpose of the proposed amendment to the Act. Therefore, Sir, I strongly recommend and seek the intervention of the Home Minister at this juncture to do something in this regard. After carefully reading the Statement of Objects and Reasons, I find that the Indian Passport Act was governed by the Indian Passport Act of 1920. However, the Act was amended in 1967. Even at that time also, the imprisonment was not made compulsory. If we will not include this thing into the Act even now, there will be a further lacuna. Sir, I would like to say one or two things more. We are talking about the frequent visits to foreign countries. Sir, there are a lot of people who belong to the rural areas and they get a chance once in their life time to visit a foreign country. Even for those

persons, to get a passport is very difficult. They cannot get a passport unless a middleman is there. Without police harassment, they do not get a passport. In view of the above, I would suggest to the hon. Minister that a simplified procedure and a time-bound programme should be there for disposing of the application. The application should be disposed of either before the police officer or before the officer concerned without the interference of a middle man. Sir, I would request the hon. Minister that deterrent punishment by way of imprisonment may be made compulsory. Regarding the issuing of passport, I would request that the procedure should be made easy, middleman should be removed and the application should be disposed of as early as possible. With these observations, I conclude. Thank you, Sir.

SHRI CHENNAMANENI VIDYA SAGAR RAO : Mr. Vice-Chairman, Sir, I am thankful to all the Members who have participated in this discussion. Most of the Members gave very valid suggestions to effectively deal with the provisions of the Passport Act. I am also grateful and thankful to those hon. Members who have supported this Bill. Sir, at the outset, I would like to clear one point. With regard to the Act, there is some confusion. Sir, the hon. Members are aware that entry to India and exit from India are covered by the Passport Act of 1920. Subsequently, when it was amended in the year 1967, it was decided to bifurcate the Act by providing a separate law for the persons exiting from this country.

So, the Act of 1967 provides for some rules with regard to those who are going out of this country. Consequently, the Passport Act, 1967 was enacted. At the same time, the Indian Passport Act, 1920 was renamed as the Passport (Entry into India) Act, 1920. The 1920 Act was there, and, in the year 1967, it was renamed as the Passport (Entry into India) Act, 1920. For exit, there is one Act. The same Act has been bifurcated into two, one for exit and the other for entry. The Act that provides for the procedure for exit, is having the provisions for punishment. A penal punishment, a deterrent punishment, is there. If a person goes out of this country with documents that are not valid, he is liable to be punished with imprisonment for a period of five years and also punished with fine up to Rs.50,000/-. But, for those who are entering India, the same old punishment is there, which is very lenient. So, it was decided to provide for a deterrent punishment for them also, on par with the Act of 1967. This is a very, simple thing.

As far as the Act of 1920 is concerned, there is some apprehension amongst most of the hon. Members. They have mentioned that there is an inordinate delay in the issue of passports. As far as the issue of passports is concerned, this subject is related to the Ministry of External Affairs. They issue passports. While issuing passports, to know the antecedents of the persons, they will enquire into all the matters through the police. Subsequently, the passport authorities issue the passports. This is under the External Affairs Ministry. This is not concerned with this Bill.

Most of the Members have expressed anxiety about the delay in the issue of passports. They have said that the issue of passports is to some Sikh brothers and sisters who want to go to other countries is delayed and that some Sikh brothers and sisters are not permitted to enter this country. I will convey all these valuable suggestions to the External Affairs Ministry. This is number one.

SHRI V. V. RAGHAVAN: It concerns the Home Ministry also.
(Interruptions)

SHRI CHENNAMANENI VIDYA SAGAR RAO: I am grateful to you for your suggestion made to enable me to deal effectively with my Ministry. Therefore, I will take your valuable suggestions seriously.

Number two; hon. Members have pointed out that not only was there delay, but that there were corrupt practices also. Two or three Members have mentioned some cases. If they give the specific cases to me, definitely, they will be enquired into and the guilty will be punished.

Sir, these three amendments strictly relate to only those who enter India. They are not related to the exit of this country's citizens. These amendments relate only to those who enter India without valid travel documents. If a person enter India without a valid document and simultaneously commits other offences - one of my colleagues mentioned about narcotics and terrorist activities-he can be dealt with under other laws. Other laws are there. He cannot be punished under this particular law. If one enters without a valid document, one can be punished with an imprisonment for five years or with a fine of Rs.50,000/- or with both. It is not that one can be punished with only imprisonment or fine. He can be

punished with both.

As one of the hon. Members suggested, this Bill is not to restrict the exit of persons or the entry of persons, but it is only to punish the persons who enter this country without any valid documents. These are simple things. All these provisions are already there in another Act, for persons who are going outside. This Act does not provide for a similar punishment for those who are entering this country. Therefore, I request hon. Members to support this Bill....*{Interruptions}* ...

SHRI BALWANT SINGH RAMOOWALIA: One minute. Will the Minister assure us that he will hold at least one meeting with MPs and also intelligence agencies on the growing, continuous complaints of people of Indian origin, who are not being allowed to come to India in the wake of the 1984 incidents? We are asking for an open meeting only.

SHRI CHENNAMANENI VIDYA SAGAR RAO: As far as the meeting is concerned, it relates to the External Affairs Ministry.

SHRI BALWANT SINGH RAMOOWALIA: No, no. It is the Home Ministry.

SHRI CHENNAMANENI VIDYA SAGAR RAO: I will come to that subject. It is a mixed one.

SHRI BALWANT SINGH RAMOOWALIA: Sir, I am not speaking on any useless point. What I am seeking from the hon. Minister is an assurance that he will have a meeting with the MPs and also with the people concerned on the issue.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, with regard to the issues on passport and also with regard to this particular amendment.. .

SHRI BALWANT SINGH RAMOOWALIA: Sir I am not taking the time of the House on any useless point. Sir, this is the general tendency. The hon. Minister is not even ready to sit with the Members on this issue. मुझे किसी नतीजे पर जाने दीजिए। मुझे इनसे पूछना है कि क्या ये उस मुद्दे को डिसकश करने के लिए तैयार हैं या नहीं?

My point is will you kindly discuss with the Members.

SHRI SANGH PRIYA GAUTAM: Sir, it is not a question-answer session.

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया): इनको बोलने दीजिए। इनकी बात सुनिए।

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I understand the anxiety of the Hon. Member. There are valid points that he has raised, but so far as the question of issue of passports is concerned, it is a matter which pertains to the Ministry of External Affairs. The issues relating to the Ministry of External Affairs are slated to be discussed in the House tomorrow. This issue can be raised there.

The second point he made is regarding the meeting with MPs. Sir, I will consider the suggestion and decide.

SHRI LACHHMAN SINGH: Sir, the hon. Minister has shown his helplessness. He says that the issue does not fall under this jurisdiction. In that case I would like to know whether he is prepared to withdraw the order which the Home Ministry has issued so that the cases relating to Granthis of Gurudwaras are referred to the Home Ministry. This is his Department and he should be prepared to withdraw the order.

SHRI CHENNAMANENI VIDYA SAGAR RAO: The suggestion will be given due consideration. But, Sir, it has to be looked into case by case. Definitely I will take the suggestion of the hon. Member and see that no injustice is done to the individuals.

SHRI LACHHMAN SINGH: How much time will you take to withdraw the order.

SHRI CHENNAMANENI VIDYA SAGAR RAO: I will do it immediately.

SHRI BALWANT SINGH RAMOOWALIA: Sir, I would like to know whether the religious preachers, other than the Sikhs will also be covered. AT present only Sikh preachers are told to bring these documents. I want to emphasise that the Sikhs should not be singled out.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I have already said that we will look into this matter.

VEN'BLE DHAMMAVIRIYO (Bihar): Sir, four Bangladeshis have entered into the country on the basis of the Indian passports giving their names as Buddha Kanda, Dharma Nanda, Singha Nanda and Aura Nanda. These passports were issued to them within three months of their applications on the recommendations of Police reports. This has been reported to the Joint Secretary of your Ministry and also to the Police Commissioner. No action has so far been taken in this regard. This passport was not got through any agent. But, they gave bribe for getting the passport issued. Would you like to tell me by what time an action will be taken against the erring officers, who have got these passports prepared after getting a bribe.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, the hon. Member has mentioned a particular individual case. It seems that the Member was also kind enough to pursue the matter at great length. If the hon. Member gives all the details to me, I would definitely take action.

VEN'BLE DHAMMAVIRIYO: Sir, I have already written to the hon. Minister.

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA): You send a reminder to him.

SHRI CHENNAMANENI VIDYA SAGAR RAO: If he has already there, there is no problem.

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): The question is:

"That the Bill further to amend the Passport (Entry into India) Act, 1920, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I beg to

move:

"that the Bill be passed."

The question was put and the motion was adopted.

THE BORDER SECURITY FORCE (AMENDMENT) BILL, 2000

THE MINISTER OF STATE IN THE MINISTRY OF HOME
AFFAIRS (SHRI I.D. SWAMI) : Mr. Vice-Chairman, Sir, I move :

"That the Bill further to amend the Border Security Force Act, 1968, as passed by Lok Sabha, be taken into consideration."

Sir, this is a very innocuous, but very beneficial Bill, with far-reaching consequences because the personnel of the BSF were denied hitherto the facility of setting off of the period of detention from the punishment. This Bill would bring the BSF Act, 1968 in tune with the law of the land, as contained in section 428 of the Cr.P.C. The BSF personnel were not availing of this facility so far which was already available to the civilians under section 428 of the Criminal Procedure Code and which was also available to the Army personnel under section 169 of the Army Act. This provision is also in existence for the ITBP personnel, for the CISF personnel and for the general civilians also. So, by this Bill, it is proposed to amend the BSF Act, 1968, with a view to inserting a new clause, a new provision, in the BSF Act on the lines of section 169A of the Army Act and section 428 of the Criminal Procedure Code, 1973 so as to provide for setting off of the period of pre-trial detention against the sentence of imprisonment imposed on a person governed by the Border Security Force Act, 1968, and the Bill seeks to achieve this aforesaid object. By this, it will also safeguard the legal rights of the BSF personnel facing trial which the citizens of the country are already enjoying.